

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**IN THE MATTER OF:**  
**State Bank of India**

**C.P. (IB) No.131/Chd/Pb/2022**

**...Petitioner-Financial Creditor**

**Versus**

**Mukesh Udyog Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr.Harsh Garg with Ms. Ramneek Kaur,  
Advocates

**For the State Bank of India** : Mr. Kanhaiya Lal Agarwal, AGM

**For the Respondent** : Mr. Aalok Jagga with Mr. APS Madaan,  
Advocates

**ORDER**

Heard the submissions made by the learned counsels for both the parties. AGM-State Bank of India is also present at the time of hearing of the matter. With the consent of both the parties, let this matter be posted on 29.04.2024.

SD/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

SD/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**